



**TWO DAYS INTERNATIONAL SEMINAR  
ON**

**“WOMEN AND CHILD RIGHTS: LEGAL PERSPECTIVES AND  
CHALLENGES”**

**DATE: 17<sup>TH</sup> & 18<sup>TH</sup> JULY, 2026**

**ORGANIZED BY  
LAW MANTRA TRUST**

**MAHARASHTRA NATIONAL LAW UNIVERSITY, NAGPUR**

**VENUE: GOOGLE MEET**

**PATRON  
PROF. (DR.) VIJENDER KUMAR  
VICE-CHANCELLOR, MAHARASHTRA NATIONAL LAW  
UNIVERSITY, NAGPUR**

## **ABOUT THE ORGANISERS**

**About Law Mantra Trust:** “Law Mantra” (headquarters New Delhi) (Registration No 150 in Book No.4 Vol No 3, 603 of 2018) is not for profit organization running for the purpose of enhancing legal academics and legal awareness in society and in the practice of the same. Law Mantra is a registered society under the Indian Trust Act, 1882 whose members are leaders and members from the legal fraternity, other professions with a nexus to conflict resolution, academics and experts from various fields who are committed to resolving conflicts and disputes using innovative mechanisms and methods such as Mediation, Conciliation, Negotiations and Arbitration. Law Mantra is a body of Jurists, Advocates, Academicians and Students running for the purpose of enhancing legal academics and legal awareness in society and in the practice of the same.

**About Maharashtra National Law University, Nagpur:** Maharashtra National Law University Nagpur (MNLU) (also known as National Law University, Nagpur or NLU Nagpur) is a National Law University and a public law institution established by the government through a public enactment as the Maharashtra National Law University Act (Maharashtra Act No. VI of 2014). The university is the 19th National Law University established in India and is located in the Orange City of Nagpur, Maharashtra.

## **CONCEPT NOTE**

Women and children constitute some of the most vulnerable sections of society, often facing systemic discrimination, violence, and unequal access to justice. Despite a robust constitutional framework and numerous legislations in India, gaps remain in the effective protection and enforcement of their rights. Issues such as gender-based violence, child labour, trafficking, access to education, reproductive rights, and cyber exploitation continue to pose serious challenges.

India has enacted several important laws and is also a signatory to international conventions aimed at protecting women and children. However, the implementation

of these laws is often hindered by socio-cultural barriers, lack of awareness, inadequate institutional mechanisms, and evolving forms of exploitation in the digital age.

This seminar brings together academics, legal professionals, policymakers, activists, and students to critically examine the legal frameworks governing women and child rights, identify implementation challenges, and explore pathways for strengthening protection mechanisms and ensuring justice.

### **Objectives**

The seminar seeks to:

- Examine the legal framework for the protection of women and child rights in India.
- Analyze the challenges in the enforcement of laws and access to justice.
- Discuss emerging issues such as cybercrime, trafficking, and exploitation.
- Explore policy reforms and institutional mechanisms for better protection.
- Encourage interdisciplinary research and dialogue on rights-based approaches.

### **Themes and Sub-Themes**

#### **Theme 1: Legal Framework and Constitutional Safeguards**

- Constitutional provisions relating to women and child rights in India.
- Key legislations: Protection of Women from Domestic Violence Act, POCSO Act, Juvenile Justice Act, etc.
- Role of judiciary in interpreting and expanding rights.

#### **Theme 2: Gender Justice and Women's Rights**

- Issues of gender-based violence, harassment, and discrimination.
- Workplace rights, maternity benefits, and gender equality.
- Reproductive rights and bodily autonomy.

#### **Theme 3: Child Protection and Welfare**

- Child labour, trafficking, and exploitation.
- Right to education and child development policies.
- Juvenile justice system and rehabilitation mechanisms.

#### **Theme 4: Implementation Challenges and Institutional Gaps**

- Barriers in law enforcement and access to justice.
- Role of police, judiciary, and child welfare committees.
- Socio-cultural challenges and lack of awareness.

### **Theme 5: Emerging Issues and Contemporary Concerns**

- Cybercrime against women and children.
- Online exploitation, bullying, and digital safety.
- Impact of globalization and migration on vulnerability.

### **Theme 6: International and Comparative Perspectives**

- Global standards and conventions such as those by United Nations and UNICEF.
- Comparative analysis of legal frameworks in different jurisdictions.
- Aligning national laws with international human rights standards.

This seminar aims to provide a comprehensive platform for dialogue, critical analysis, and policy-oriented discussions to strengthen the legal and institutional frameworks for protecting the rights of women and children.

Law Mantra Trust invites academicians, researchers, legal professionals, policymakers, and students to participate and share their research papers on the seminar's theme and sub-themes. Selected papers will be published in an edited book with an ISBN, and the copyrights will remain with the authors and Law Mantra Trust.

Note: The suggested sub-themes are indicative. Authors are welcome to research and present on related topics aligned with their interests.

### **Procedure for Submission of Abstracts:**

- a) The abstract (of about 250 words) should be sent as an attachment in a Word file. Abstracts will be peer-reviewed before they are accepted.
- b) The following information, in the given format, should be sent along with the Abstract:
  - c) Name of the Participant, Official Designation/Institution Details, Address and Email ID, Title of Abstract.
  - d) Submit your abstract to [seminarnlus@gmail.com](mailto:seminarnlus@gmail.com)
  - e) Guidelines for Paper Submission and Other Guidelines:
    - i. The title of the paper should be followed by Name, Designation, Name of the Organization / University / Institution and Email address. It is

mandatory to mention the Email address, as all future correspondence will be through it;

- ii.** Name and details of Co-author, if any;
- iii.** Chapter: Chapter should be in Times New Roman 12 point font and double spaced. Main Title should be in full capitals, bold and centered 12 point font. Sub-titles should be in sentence case, bold and 12 point font. Author's names should be in small capitals and centered 12 point font Footnotes should be in Times New Roman 12-point font;
- iv.** Citation Format: Please use footnotes rather than endnotes. Footnotes should conform to The Indian Law Institute, New Delhi Style;
- v.** Submission of the abstract: A cover letter with the name(s) of the author(s) and address, designation, institution/affiliation, the title of the manuscript and contact information (email, phone, etc.) is compulsory to submit. All submissions must contain an abstract of not more than 300 words with 5 Minimum Keywords;
- vi.** Originality of Manuscripts: All the contributions should be the original work of the contributors and should not have been submitted for consideration in any other Publication. Any plagiarized work will be outrightly rejected;
- vii.** Copyright: The contributions presented to and accepted for publication and the copyrights therein shall be the Intellectual Property of Law Mantra;
- viii.** The title of the Chapter should be followed by Name, Designation, Name of the Organization / University / Institution and Email address. It is mandatory to mention the Email address, as all future correspondence will be through it;
- ix.** Name and details of Co-author, if any;
- x.** The paper should be typed in MS WORD format (preferably 2007 or 2010);
- xi.** The paper must be in single column layout with margins justified on both sides;
- xii.** The length of the paper should not be below 4,000 words (including footnotes) and Should not Exceed more than 10,000 (Including Footnotes).

- xiii.** Registration Fee for the Student category is Rs 800 (Per Individual) and for Faculty/Professional/Research Scholar/Other is Rs 1200 (Per Individual). Both Author and Co–Author have to register separately.
- xiv.** Only Selected Abstract will be allowed for final registration.
- xv.** All communication should be emailed to [seminarnlus@gmail.com](mailto:seminarnlus@gmail.com)

### **Publication Opportunity**

Selected will be published in a book bearing ISBN. (If the Paper will be Selected for Publication in a Book bearing ISBN, Contributors have to Contact the Publisher and will have to pay the charge if anyone wishes to procure a Hard Copy of the Book as per bill raised by the Publisher ).

### **IMPORTANT DATES**

- Submission of Abstract: **22<sup>nd</sup> June, 2026**
- Confirmation of Abstract Selection: **24<sup>th</sup> June, 2026**
- Registration: **2<sup>nd</sup> July, 2026**
- Submission of Draft Paper: **6<sup>th</sup> July, 2026**
- Seminar Date: **17<sup>th</sup> and 18<sup>th</sup> July, 2026**
- Submission of Revised Paper: **Notified Later**
- Publication of Selected Paper: Notified Later on

**Who Should Attend?:** Students, Research Scholars/Faculties/Academicians, Corporate Delegates, Business entities, and Lawyers.

### **Rules for the Presentation:**

- No abstract or full paper shall be accepted after the last date of submission respectively;
- Participants/Paper Presenters have to register after the acceptance of abstract with payment of required fees;
- For participation, registration is mandatory on confirmation of the participation. Only registered participants will be allowed to take part in Conference;
- All the registered participants will be provided a participation certificate;
- Event will be hosted through Zoom/Cisco-Webex or any other Online Platform.;

- Technical Session will be organized through Google Meet/ Zoom/Cisco- Webex or any other Online Platform.

**Advisory Cum- Organizing Committee**

- i. Prof. (Dr.) Vijender Kumar, Vice-Chancellor, Maharashtra National Law University, Nagpur
- ii. Dr. Shailendra Kumar, Trustee Law Mantra Trust.
- iii.** Dr. Bhavna Batra, Vice-President(Academics), Law Mantra Trust.
- iv.** Dr. Aditya Mishra, Managing Trustee, Law Mantra Trust.

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